

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the Medical check-up of the members of Parliament from time to time at the All India Institute of Medical Sciences, New Delhi, and for matters connected therewith."

The motion was adopted.

श्री यमुना प्रसाद मण्डल : मैं विधेयक को पुरःस्थापित करता हूँ।

HEALTH (PERIODICAL MEDICAL CHECK-UP OF PRESIDENT AND PRIME MINISTER OF INDIA) BILL *

श्री यमुना प्रसाद मंडल (समस्तीपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के राष्ट्रपति और प्रधान मंत्री की ग्रहिल भारतीय चिकित्सा विज्ञान संस्था, नई दिल्ली में समय समय पर चिकित्सीय परीक्षा तथा तत्संबन्धित मामलों का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय।

MR. DEPUTY-SPEAKER : The question is

"That leave be granted to introduce a Bill to provide for the medical check-up of the President and the Prime Minister of India from time to time at the All India Institute of Medical Sciences, New Delhi and for matters connected therewith."

The motion was adopted.

श्री यमुना प्रसाद मण्डल : मैं विधेयक को पुरःस्थापित करता हूँ।

14.08 hrs.

CONSTITUTION (AMENDMENT) BILL *

(Amendment of Eighth Schedule)

श्री यमुना प्रसाद मण्डल (समस्तीपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुनःस्थापित करने की अनुमति दी जाय।

MR. DEPUTY-SPEAKER : The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री यमुना प्रसाद मंडल मैं विधेयक को पुरःस्थापित करता हूँ।

PENSION AND OTHER AMENITIES FOR THE EX-MEMBERS OF PARLIAMENT BILL *

श्री यमुना प्रसाद मंडल (समस्तीपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भूतपूर्व संसद सदस्यों के लिए पेंशन तथा अन्य सुविधाओं का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय।

SHRI S. M. BANERJEE (Kanpur) : I am sorry that I have to oppose this Bill. We have all sympathies with those Members who have not been re-elected. But at the present juncture when we cannot possibly increase the wages of the Central

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Government employees, we find this Bill says :

"A Member shall on ceasing to be a Member of either House of Parliament, be entitled to receive a pension at the rate of Rs 100 per mensem,

be provided either with one free non-transferable first class pass or with three free non-transferable third class passes, one for the ex-member, one for the spouse and one for the attendant which shall entitle him or them, as the case may be, to travel at any time by any Railway in India upto the maximum limit of ten thousand kilometres per year "

I oppose it and request Mr Mandal to withdraw it. When the condition of the country becomes better, he can bring it, so that people may not misunderstand him

श्री यमुना प्रसाद मंडल उपाध्यक्ष महोदय, मैं आपने दबारा बनर्जी माहब से कहूँगा कि इन सब प्रश्नों को उठाने का यह मौका नहीं है, उन्होंने जो कहा है उसको विदज्ञा कर ले और आप मुझे अनुमति दे कि मैं उस विधेयक को पेश कर सकूँ ।

MR. DEPUTY-SPEAKER : The question is

"That leave be granted to introduce a Bill to provide for pension and other amenities for the ex-Members of Parliament."

Those who are in favour of the motion may please say 'Ayes', and those against may say 'No'.

SOME HON. MEMBERS : Aye.

SOME HON. MEMBERS : No.

MR. DEPUTY SPEAKER . The 'Ayes' have it, the 'Ayes' have it.

The motion was adopted.

श्री यमुना प्रसाद मंडल मैं विधेयक को पुरःस्थापित करता हूँ ।

14 10 hrs

CONSTITUTION (AMENDMENT)
BILL *

(Amendment of Eighth Schedule)

श्री भोगेश्वर झा (जयनगर) मैं प्रस्ताव करता हूँ कि भारत के सचिवालय का और मशीन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।

MR. DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill further to amend Constitution of India "

The motion was adopted.

श्री भोगेश्वर झा मैं विधेयक को पुरःस्थापित करता हूँ ।

CONSTITUTION (AMENDMENT)
BILL *

(Amendment of Part III)}

श्री भोगेश्वर झा (जयनगर) : मैं प्रस्ताव करता हूँ कि भारत के सचिवालय का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।

* Published in Gazette of India Extraordinary, Part II, section 2, dated 28-5-71. ?